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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാല്യം **10** Vol. X തിരുവനന്തപുരം, ബുധൻ

Thiruvananthapuram, Wednesday

2021 സെപ്റ്റംബർ 15 15th September 2021

1197 ചിങ്ങം 30 30th Chingam 1197

1943 ഭാദ്രം **24** 24th Bhadra 1943 നമ്പർ No.

2691

GOVERNMENT OF KERALA

Law (Legislation-B) Department

NOTIFICATION

No. 14632/Leg.B1/2021/Law.

Dated, Thiruvananthapuram,

14th September, 2021 29th Chingam, 1197 23rd Bhadra. 1943.

The following Ordinance promulgated by the Governor of Kerala on the 13th day of September, 2021 is hereby published for general information.

By order of the Governor,

V. HARI NAIR, Law Secretary.



ORDINANCE No. 138 OF 2021

THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS CERTAIN CORPORATIONS AND COMPANIES) AMENDMENT ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970), for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, Therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

- 1. Short title and commencement.—(1) This Ordinance may be called the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Ordinance, 2021.
- (2) It shall come into force on such date as the Government may, by notification in the Gazette, appoint.
- 2. Act 19 of 1970 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Public Service Commission (Additional Functions as respects certain



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Corporations and Companies) Act, 1970 (19 of 1970) (hereinafter referred to as the principal

Act) shall have effect subject to the amendment specified in section 3.

3. Amendment of section 2.—In section 2 of the principal Act, in clause (a), the words,

figures and brackets "or the Kerala Non-Resident Keralites' Welfare Board constituted under

section 9 of the Non-Resident Keralites' Welfare Act, 2008 (10 of 2009)" shall be inserted at

the end, before the symbol ";".

ARIF MOHAMMED KHAN,

GOVERNOR.